RAJYA SABHA

Tuesday, the 20th August, 1974/ 29, Sravana, 1896 (Sa/ca)

The House met at eleven of the clock Mr. Chairman in the chair.

Re. Q. Nos. 583, 605 and 611 MR. CHAIRMAN: Mr. Shekhawat.

SHRI SUBRAMANIAN SWAMY: Sir, I have a point of order.

MR. CHAIRMAN: No point of order at this time. This is Question Hour.

SHRI SUBRAMANIAN SWAMY: It is a very simple question. I wrote to you also a letter about it. There are three questions

MR. CHAIRMAN: When that question comes, then I will hear you.

SHRI SUBRAMANIAN SWAMY: You have already called him.

SHRI A. G. KULKARNI: Where is the provision to raise a point of order in a vacuum?

SHRI SUBRAMANIAN SWAMY: Sir, Q. 583, Q. 605 by Shrimati Leela Damodara Menon and Q. 611'by me, all concern the same subject. I would request you to club them together so that we may take up this very important issue and get satisfactory answers.

MR. CHAIRMAN: Are you all agreed?

SOME HON. MEMBERS: No.

MR. CHAIRMAN: I am sorry, no, They all relate to the LIC, but the subject-matter appears to be different. Yes, Mr. Shekhawat.

ORAL ANSWERS TO QUESTIONS

भारतीय जीवन बीमा निगम के पास विचाराधीन पड़े मृत्यु संबंधी हावे

*583 श्री भैरों सिंह शेखाबत: क्या बिस्त मंत्री यह बताने की कृपा करेंगे कि पिछले तीन वर्षों के दौरान प्रत्येक वर्ष 31 मार्च के दिन जीवन बीमा निगम के पास कितने कितने मृत्यु संबंधी दावे विचाराधीन पड़े थे ग्रीर उनकी राणि कितनी कितनी थी?

+[Death-claims pending with the Life Insurance Corporation of India

* 583. SHRI BHAIRON SINGH SHEKHAWAT: Will the Minister- of FINANCE be pleased to state the number of death-claims pending as on 31st March with the Life Insurance Corporation of India during each of the last three years together with the amounts of claims?]

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): The numbers and amounts of death claims pending as on 31st March of the last three years are as under:—

Year			No.	Amount
(Rupees	in			
thousand	.)			
31-3-71			32,142	12,11,75
31-3-72			24,889	10,98,53
31-3-73	١.	١.	25,925	' 13,10,82

Figures as on 31-3-1974 are not available at present.

‡[बित्त संवालय में उपमंत्री (श्रीमती सुशीला रोहतगी): पिछले तीन वर्षों में 31 मार्च तक श्रिनिणीत पड़े मृत्यु-दावों की संख्या तथा रकमें इस प्रकार हैं:—

वर्ष	संख्या	(हज	रकम गर रुपयों में)
31-3-71	32,	142	12,11,75
31-3-72	24,	889	10,98,53
31-3-73	25,	925	13,10,82

31-3-1974 की स्थिति के अनुसार आंकड़े इस समय उपलब्ध नहीं हैं।]

^{†[]} English translation.

^{‡[]} Hindi translation.

श्री भैरों सिंह शेखावत: क्या यह सही है कि सन 1961 ई० से लेकर 1972-73 ई० तक स्रोल्ड स्राउटस्टैंडिंग क्लेम्स के रूप में और अनक्लेम्ड डिपाजिट्स के रूप में लगभग 21 करोड़ रुपया रिटेन-बैक किया गया है और इस एमाउंट के भ्रन्दर डेथ क्लेम्स भी काफी संख्या में शामिल है। ऐसी स्थिति में यह होता है जब कि डेथ क्लेम्स को रेप्यडिएट करने के पूर्व एल० श्राई० सी० की तरफ सेन तो विस्तृत रूप से कोई एडवर्टिजमेंट कराया जाता है ग्रौर न प्राइवेट कमिशन बेसिस के ऊपर इन-वेस्टीगेटर्स नियुक्त किये जाते हैं और खास तौर पर उस स्थिति में जब कि एल० म्राई० सी० का एक्सपैंस 28 परसेंट के करीब है, 8 हजार के करीब उसके डेवलपमेंट ग्राफिसर्स हैं ग्रौर 1 हजार के करीब बांच मैनेजर्स हैं, इतना बड़ा इस्टैबलिशमेंट होने के बाद भी ग्रीर इतना ज्यादा खर्चा होने के बाद भी इस प्रकार के क्लेम्स किस ग्राधार रेप्यडिएट किये जाते हैं। क्या सरकार इस स्थिति को देख कर के उन सारे क्लेम्स को जो कि ग्रब तक रेप्यडिएट किये जा चुके हैं उनको रिग्रोपेन करने के लिये तैयार है ग्रौर जिस प्रकार की प्रक्रिया इनको रेप्यडिएट करने के धन्दर अपनाई गई है उसकी जांच करने के लिये कोई कमिशन नियुक्त करने को तैयार है। सरकार ने स्वयं जो भ्रांकडे दिये हैं उससे भी यह स्थिति साफ है।

श्रीमती सुशीला रोहतगी: मान्यवर, जब पांच वर्ष तक कोई ऐसा क्लेम रहता है श्रीर उसके बाद कोई किसी प्रकार की सूचना नहीं देता है, कोई लेक्स करने नहीं श्राता है, तब उस पर एल० ग्राई० सी० जो है वह इस पर कार्यवाही करती है ग्रीर इस चीज को राइट-वेक कर दिया जाता है लेकिन यह हमेशा बराबर खुला रहता है श्रीर श्रगर किसी समय कोई भी **ग्रादमी इसका क्लेम** करने के लिये श्राता है तो वह चीज एनालाइज की जाती है ग्रौर एनालाइज करने के बाद कोई तथ्य मिलता है तो वह चीज उनको वापस कर दी जाती है। तो इसमें **प्र**ावश्यकता कहां तक जांच की है क्योंकि म्रालरेडी उसके बारे में मैकेनिज्म है और अगर किसी प्रकार का तथ्य पाया जाता है तो इसका पेमेंट हो जाता है।

श्री भैरों सिंह शेखावतः मेरा क्वेश्चन यह है कि जितने क्लेम्स भव तक रेप्य-डिएट किये गये हैं वह उन लोगों के हैं जिन्होंने कि पैसा प्रीमियम के रूप में जमा कर दिया है और स्वयं मर गये हैं, उनके परिवार के सामने एक बड़ी समस्या है रुपये को निकालने की, आदमी भी गया श्रीर रुपया भी नहीं मिलता है और सरकार की तरफ से. एल० भ्राई० सी० की तरफ से किसी प्रकार की सर्विस नहीं की जाती है ग्रौर जो फार्म्स प्रेस्काइब किये जाते हैं वे इतने कम्बरसम फार्म्स हैं कि भरना एक मामली आदमी के लिये बहुत मुश्किल है। मद्रास हाईकोर्ट ने भी . . .

श्री समापति: श्राप सवाल पूछिये।

श्री भैरों सिंह शेखावत: मैं क्वेश्चन पूछ रहा हूं। क्या यह सही है कि मद्रास हाईकोर्ट ने इस प्रकार की प्रक्रिया, प्रोसीजर श्रीर फार्म के बारे में सह श्रोपीनियन दी है कि इसको इतना कम्बरसम दिया है कि साधारण श्रादमी के लिये इसकी पूर्ति करना सम्भव नहीं है। तो इस श्राधार पर क्या सरकार इस सारे प्रोसीजर को इतना सरल बनायेगी कि कोई साधारण से साधरण व्यक्ति भी श्रापने क्लेम्स के बारे में दावा दायर कर सके श्रीर क्लेम्स का भगतान ले सके।

श्रीमती सुशील रोहतगी: मान्यवर, यह सही है कि मद्रास होईकोर्ट ने इस प्रकार की अपनी ओपीनियन दी है ग्रौर एल० ग्राई० सी० इस बारे में विचार कर रही है कि इस पर सुप्रीम कोर्ट में भ्रपील की जाए या नहीं। दूसरे श्रापने सिम्पलीफिकेशन की बात है कि सिम्पलीफिकेशन की श्रधिक ग्रावश्यकता है। मैं माननीय सदस्य को कहना चाहती हं कि हाल ही में सिम्पलीफिकेशन की ग्रावश्यकता को देख कर कुछ तरीके अपनाए गए हैं, विशेष कर प्रुफ आरफ एज और प्रुफ आफ टाइटल है जिसमें समय बहुत लगता है। उन कार्यों में एक यह है कि अगर कोई 10 हजार में एश्योर्ड है तो उसमें एज को वेग करने के लिए ग्राफिसर्स को पावर दी हैं और अगर 10 हजार से ऊपर कोई एश्योर्ड है तो हमारे जोनल े मैनेजर को पावर है। टाइटल के बारे में जो सीमा 10 हजार की थी उसको बढा कर 50 हजार की गई जिससे ग्राफिसर्स को ज्यादा पावर मिल गई हैं। इसको करने में भी ज्यादा समय न लगें, इस बारे में मैं ग्रापसे कहना चाहती हंकि एक विशेष सैल बनाया गया है। जिन हमारे ग्राफिसिज में काम हो रहा है उन भ्राफिसिज में यह सैल विशेषतौर से यह देखता है कि वहां के श्राफिसर्स कैसा काम कर रहे

हैं, क्लेम्ज को सैटल करने में समय
नष्ट तो नहीं हो रहा है या उसमें
ढील तो नहीं हो रही है। अगर इस
तरह की बातें उनमें पाई जाती हैं
तो उनकी एडवर्स एंटरी तक की जा
सकती है, उनकी कांफिडैन्शियल रिपोर्ट
खराब कर दी जाती है। अगर स्पैशल
सैल से फिर भी पूरा काम नहीं हो
या कोई स्पैशल एसिसटैंस की आवश्यकता
हो तो जो हमारा अहमदाबाद में
मैंनेजमैंट है उनसे राय ली जाती है।

श्री भैरों सिंह शेखावत: प्राईवेट इनवैस्टीगटर्स को श्रापांएंट करने में एल० श्राई० सी० को क्या दिक्कत श्राती है?

श्री सभापति: श्रापकी बात सुन लीहै।

SHRI S. S. MARISWAMY: Between 1961 and 1973 the LIC has written back Rs. 21.30 crores as unclaimed deposits-Thousands of bereaved families are finding it very difficult to go to the court because litigation now-adays is very costly. Further, premium rates are the highest in the world. So my submission is when we are fighting monopoly..

MR. CHAIRMAN: The question is about death claims. You should address yourself to that question.

SHRI S. S. MARISWAMY: In view of the fact that there are a number of claims lying pending, would the LIC decentralise itself and allow the States to run the LK3 so that there will be a healthy competition and also quick disposal of these pending claims?

SHRIMATI SUSHILA ROHATGI: T think the later part of the questions has already been answered when I myself referred to the various steps taken by the LIC for decentralisation of powers to various offices.

SHRI KRISHAN KANT: One of the reasons why delays take place is, they say proposals earlier were faulty; the persons the L.I.C, agents who had filed the proposals have gone away and when the person insured dies, his relations will have to suffer. My question is this: Why is not an investigation made into such faulty proposals and action taken against persons who filed such proposals so that the people concerned may not suffer after ten years or fifteen years? I say no action is taken because LIC officers will be caught in this inquiry. In view of this and in view of the situation as it has appeared in the Press, may 1 know whether the Government will consider the question of opening up postal insurance not only for Government servants but also for the general public because their premium is less and they give more bonus, they are moie efficient? Let the competition continue between these two.

SHRIMATI SUSHILA ROHATGI: Regarding the question of insurance proposals, that is a subject for consideration. About the earlier part, with your permission I would like to read out a few figures which will speak for themselves. I would give you the percentage of outstanding claims at the end of the year. That will show the progress made in this connection. In 1968-69 the outstanding percentage was 98.10. It has been gradually improving and the end of the year 1972-73 March, the percentage was 46.82. The quantum of sum involved was 86.84 percentage and now it is only 50.27. There has thus been a gradual and progressive improvement so far as outstanding claims are concerned.

SHRI KRISHAN KANT: I asked a very simple question. At the time when the proposal is made, if the health of the person is not good, the investigation should have been done at that stage and not after 20 years. In that case the person concerned could be taken to task. Instead of that why should the policy holder be made to suffer after 20 years?

SHRIMATI SUSHILA ROHATGI: At the time of the proposal all these things

about the health of the person etc. are filled in in the form itself. For the information of the hon. Member, we did no really insist on the age bar. Otherwise other details are all given at the time of the proposal.

SHRI KRISHAN KANT: I asked a specific question. Is it not a fact that death claims take five to ten years to be settled because of faulty forms? There were number of cases in the Madras High Court.

SHR1 Y. B. CHAVAN: It is true. What was given is a general explanation. Some times the person is examined by the medicai practitioner. He gives his medical opinion What happens is that sometimes in the his. tory of the case certain facts are concealed by hirn. It is very difficult sometimes to get the necessary information......

SHRI KRISHAN KANT: After 20 years it is much more difficult.

SHRI Y. B. CHAVAN: Yes. Instead of starting an enquiry of an incident 20 years before, it is much better to look at the problem more sympathetically and try to give more discretion to decide the matter on humanitarian grounds.

SHRI SUBRAMANIAN SWAMY: Shrimati Sushila Roghatgi is a very efficient Minister, ...

MR. CHAIRMAN: Will you please put your question?

SHRI SUBRAMANIAN SWAMY: I am in a paradox and you must understand my plight ---

MR. CHAIRMAN: I understand it. Now Tcindly put your question.

SHRI SUBRAMANIAN SWAMY: Is if a fact that the LIC calculations for death claims, bonuses, etc. are based on a fifty-year old table according to which the life expectancy pf an average Indian is 27 years. Now in fact the life expectancy is 56 years. If this is correct and if what you have said

is true, will you agree to a thorough probe into the working of the LIC by Parliament Members?

SHRI Y. B. CHAVAN: The hon. Member's information is not correct. The tables are up-todate.

' SHRI SUBRAMANIAN SWAMY : When was this table drawn up?

SHRI Y. B. CHAVAN: You put a ^separate question on tha. I will give you the •nformation.

SHRI SUBRAMANIAN SWAMY: This is no answer to my question. Is it correct that the tables are..

 $\ensuremath{\mathsf{MR}}.$ CHAIRMAN : He said it is not correct.

SHRI D. N. DWIVEDI: Certain reports have recently appeared in the newspapers which give a grim and alarming picture of the working of LIC. I want to draw the Minister's particular attention to a statement by Shri Vinod Sharma who is the President of the Policy Holders' Association of India. It says that on the one hand there has been an increase in the management expenses in the past two years; but on the other there has been a shocking degeneration in the services rendered...

MR. CHAIRMAN : You put your question.

SHRI D. N. DWIVEDI: He has given two sets of figures which are very shocking. Between 1957 and 1971 the amount that has been spent..

MR. CHAIRMAN : If you do not put your question...

SHRI D. N. DWIVEDI: I am putting it....

MR. CHAIRMAN: You are not putting your question.

SHRI D. N. DWIVEDI: Unless and until some facts are given, how can the question be asked?.

MR. CHAIRMAN: You have to put a relevant question. That is all.

SHRI D. N. DWIVEDI: Is it a fact that duiing the past two years the expenditute that has been incurred on the management has been more than the amount that ha* been paid to the policy holders?..

MR. CHAIRMAN: You can put ooiy one question.

SHRI D. N. DWIVEDI: Sir, this is one part of my question. He has given certain figures part of which I have also given.

MR. CHAIRMAN: You see, we have already taken fifteen minutes on this on* question.

SHRI SUBRAMANIAN SWAMY: It is a life-and-death question, sir.

MR. CHAIRMAN: I know that it is a life-and-death question. But we cannot take so much time.

SHRI D. N. DWIVEDI: This is a connected question. What I have put earlier is part (a) of the question. Now, Sir, I will put part (b) of the question. Two suggestions have been given and I want the Minister's reaction. Suggestion No. 1 is that in view of the increase in the prices, Mr. Sharma has said that the real value should be increased. Since the prices rise... (Interruptions)... since the prices are rising over a period of years the real value goes several times. These are the points which have been made by him and I want the Minister's reaction.

SHRI Y. B. CHAVAN: Sir, on this question, it is is difficult to give any reaction. Normally we give only information.

SHRI BABUBHAI M. CHINAI: Sir, the LIC has become a very big jungle due to several factors. Already, sir, the honourable Minister has said that a sum of about Rs. 40 crores is lying with the LIC which has not been paid against the claims. Also, Sir, if you compare the premium of the LIC with that of the postal Life Insurance, it is very less and if you compare

the bonus of the LIC with that of the Postal Life Insurance, that too is less. In view of all these thing, may I ask the honourable Minister whether he would be agreeable to the suggestion that a statutory body like the LIC should be brought within the purview of the public Accounts Committee so that the Members of Parliament and the public may come to know about the functioning of this great institution.

SHRI Y. B. CHAVAN: Sir, the question has been raised on a different footing. Regarding bringing the LIC within the purview of the LIC, etc., it is very difficult for me to give a reply straightaway or say "Yes" or "No" in the matter because thh is a general matter. But I think some of the suggestions that he has made need to be considered.

SHRI MONORANJAN ROY: Sir, ihe honourable Minister has stated that it is very difficult to find out the facts which have been concealed through the medical practitioners who are entrusted with the job of examining the proposed policyholders. Is it not a fact that in the case of policyholders who insure for heavy sums of money certain facts are concealed? Sir, it is mainly the poor people whose claims are being forfeited and, if so, why the cases of those policyholders who insure for heavy sums of money.

MR. CHAIRMAN: Please put your question. We have taken so much time and I cannot allow any more time.

SHRI MONORANJAN ROY: I am putting only one question. My question has not yet been finished. I want to know why the cases of those policyholders; who insure for huge sums of money and in whose cases facts are concealed, are not examined properly. There is tlie Medical Board to examine, Is not the Medical Board to explain its conduct? If anything is found to the effect that the policyholder has concealed something, who will suffer for this concealment, whether the policyholder his dependent or those who will inherit? Will you take a humanitarian view and pay the amount to the widows particularly?

SUSHILA ROHATGI: SHRIMATI Sir, the Member has raised two or three points and 1 will go one by one.

Sir, the first part is about concealment. Normally, Sir, the LIC opens up every case when a death occurs within two years. Otherwise if the death occurs after two years, the case is opened up only if there is some suspicion that there has been some intentional suppression of material; then only it is opened up. And in opening that there is no discrimination whether the sum assured is small or big. But the fact is, for his information I may say, that 60% of the policies are of the people who are assured for less than Rs. 5000. So, LIC is generally catering to about 83% of the peopl* who are insured for less than Rs. 10,000.

MR. CHAIRMAN: Next question.

SHRI SARDAR AMJAD ALI : Sir, Question No. 594 concern the same subject. I would request you to club these two questions together. . .

MR. CHAIRMAN: Are you all agreed? **SHRI** SUBRAMANIAN SWAMY: Nο

MR. CHAIRMAN: I am sorry, no. Yes, Mr. O. P. Tyagi.

पहनने के लिए तैयार पोशाकों का निर्यात

* 584. सरदार कुम।र सं० चं० आंग्रे: श्री ओम् प्रकाश त्यागी :† डा० रामकृपाल सिंह:

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि:

†The question was actually asked on the floor of the House by Shri O P. Tyag..